

shown the way by the Gram Shikshan Samiti; and certain other States also have shown the way, such as Uttar Pradesh through "Literacy House" and so on. So, we are giving this information to other States also, asking them to speed up their literacy programme. But I am sorry to say that it is not going on as fast as it should. That is why they are trying to have a comprehensive plan and getting special funds so that we can help in this programme.

Shri Chandrabhan Singh: May I know whether those who become literates under this scheme become illiterate soon after?

Shrimati Soundaram Ramachandran: That is why a plan to follow up by producing books for the new literates is going on, and we are also getting some outside help for that programme.

श्री बड़े : माननीय मंत्री के स्टेटमेंट में है कि मध्य प्रदेश में इल्लिटरैसी ज्यादा बढ़ रही है क्योंकि फंडस की कमी है। वहाँ के मिनिस्टर्स ने इस तथ्य से कहा है कि—each one teach one—father to daughter, husband to wife and brother to sister—इसके लिए हमारे फंडस नहीं हैं। क्या इस प्रकार कह देने से मध्य प्रदेश में एडल्ट एजुकेशन कम हो रही है ?

Shrimati Soundaram Ramachandran: There are figures from which the hon. Member can see. The adult literacy was 9.8 per cent. in 1951 and it has gone up to 16.9 per cent in 1961. Probably it is going up still. Regarding the other suggestions made by the hon. Member, it is the State's job.

श्री यशपाल सिंह : सरकार खुद इस काम को इतना क्यों फेला रही है। इस काम को मालूम अलग अलग अपनी पंचायतों को, अपने डिस्ट्रिक्ट बोर्ड्स को और अपनी स्टेट गवर्नमेंट्स को दे कर अपना बोझ हलका क्यों नहीं करती ?

Shrimati Soundaram Ramachandran: It has been already decentralised in the sense that in every block, there is a social education organiser whose job is to see that the village community centres also cater to improving the literacy.

Section 87-B of C.P.C.

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{ Dr. L. M. Singhvi:
Shri Alvares:
* 125. { Shri C. K. Bhattacharyya:
Shri Shree Narayan Das

Will the Minister of Home Affairs be pleased to state:

(a) whether his attention has been drawn to the observation of the Chief Justice of India in the course of a judgement on the 6th March, 1964 regarding Section 87-B of the Civil Procedure Code; and

(b) if so, the action proposed to be taken in the matter?

The Minister of State in the Ministry of Home Affairs (Shri. Hathi):

(a) Yes.

(b) Government have taken due note of the observations of the Supreme Court.

Dr. L. M. Singhvi: May I know in how many cases such permission to proceed against the former prince was sought and in how many cases permission was given?

Shri Hathi: Perhaps the hon. Member wants to know the figures from 1948 till today. I am sorry I would not have those figures with me.

Dr. L. M. Singhvi: May I know whether there are any criteria for according permission in such matters and if so, what are those criteria?

Shri Hathi: The criteria are generally on the lines suggested by the Supreme Court.